

## PART D- NOTICE OF APPEAL

The following notification under Section 422 of the Code of Criminal Procedure, prescribing the officer or authority to whom notice is to be given of an appeal which is not summarily rejected, is printed for information and guidance.

I- PUNJAB GOVERNMENT, HOME/JUDICIAL NOTIFICATION NO.  
4717-©/56/52148,  
DATED THE 25<sup>TH</sup> JUNE, 1956:-

In the suppression of all notifications issued in this behalf and in pursuance of the provisions of section 422 of the code of Criminal Procedure, 1898, the Governor of Punjab is pleased to appoint the following persons or authorities to whom notice of appeal shall be given if the appellate court does not dismiss the appeal summarily:-

- (a) In an appeal preferred by a railway employee in a case in which he has been convicted of an offence in his capacity as a railway employee, to the administrative head of the railway administration concerned as well to the District Magistrate concerned;
- (b) In an appeal preferred by a postal employee in a case in which he has been convicted of an offence committed in his capacity as a postal employee, to the post master general concerned as well as to the District Magistrate concerned;
- (c) In an appeal which lies to the High Court, to the advocate-General, Punjab, in all cases in which the sentence is one of death, imprisonment for life or imprisonment for a term exceeding four years as well as to the District Magistrate concerned; and
- (d) In all other cases to the District Magistrate concerned;